



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No-3352/2019

New Delhi, this the 21st day of November, 2019

**Hon'ble Sh. A.K. Bishnoi, Member(A)
Hon'ble Sh. R.N. Singh, Member(J)**

Laxmi
(Group D, Asst. Depot, Age 37 years)
R/o A-204, Cosmos Heights
Crossing Republic
Ghaziabad (UP) 201016 ... Applicant

(through Dr. Swati Jindal Garg with Ms. Vanya Bharadwaj)

Versus

1. Ministry of Railways
Represented by its Secretary
Rail Bhavan, 256-A, Raisina Road
Rajpath Area, Central Secretariat
New Delhi-110001

2. Rail Coach Factory
Represented by its General
Manager (P), Tilak Bridge
New Delhi-110002.

3. Chief Material Manager
Rail Coach Factory
Tilak Bridge, New Delhi-110002.

ORDER(ORAL)**Hon'ble Sh. R.N. Singh, Member(J)**

After arguing for some time, learned counsel for the applicant seeks permission to withdraw the OA to file a better OA in accordance with law.

In view of the above, the OA is dismissed as withdrawn with liberty as aforesaid.

(R.N. Singh)
Member(J)

(A.K. Bishnoi)
Member(A)

/ns/